

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(CAA)-126(PB)/2018**

**IN THE MATTER OF:**

Tata Teleservices (Maharashtra) Ltd and Bharti ... Applicant/Petitioner  
Airtel Ltd

**Order under Section 230-232.**

**Order delivered on 26.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For Applicant : Mr. Ramji Srinivasan, Sr Adv, Mr. Mansoor Ali Shoket,  
Mr. Kunal Singh, Rajshree Chaudhary, Shivkrit Rai, Advs.  
Mr. Kamal Kant Jha, Sr. Panel Counsel, GOI  
for DoT(Department of Telecommunications)

For Respondent : Mr. Kamal Shankar, Harsh Kaushik, Abhay Chattopadhyay,  
Mr. Pradyumna Sharma, Tanmay Sharma, Advs.

**ORDER**

It appears that these are the applications filed by the Department of Tele Communications with regard to non-compliance from the petitioners' side, but whereas, till date the Petitioners have not filed their reply, whereby the Petitioners and the Respondents are peremptorily directed to **file their replies within four weeks'** from hereof.

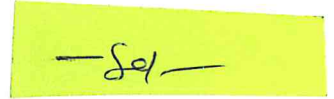
We mark the presence of Mr. Kamal Kant Jha, Senior Panel Counsel's on behalf of Tele Communications by recording that on 11.01.2021 his presence

was not marked in CAA-138(PB)/2018, whereas his presence was marked in CAA-126(PB)/2020 which are coming together since long.

List the matter for hearing on **08.04.2021**.



**(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

26.02.2021  
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